CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Dated Monday the fourth day of September, one thousand nine hundred and eighty nine

PRESENT

Hon'ble Shri S.P.Mukerji,Vice Chairman & Hon'ble Shri A.V.Haridasan,Judicial ^Member

ORIGINAL APPLICATION No. 282/89

The Divisional Personnel Officer S.Railway Madurai & others .. Applicants.

Vs.

M.Karthiyayani W/o Deceased Casual Labour Gangman & others

.. Respondents

Counsel for the applicants .. Mr.P.A.Mohammed.

Counsel for the respondents .. Mr.M.Ramachandran

ORDER (Shris.P. Mukerji, Vice Chairman)

In this application filed under Section 19 of the Administrative Tribunals Act, the Railway authorities have challenged the order of the Labour Court dated 31.1.1986 by which that Court allowed family pension andother retirement benefits to the widow of the deceased Railway employee. This application after Labour Courts order. has been filed on 12.5.1986 after a lapse of 1195 days The period of limitation is one year. The learned counsel for the applicants Shri P.A. Mohammed, indicated that immediately after the rendation of the judgment by the Labour Court the Railway authorities had applied informed in writing a for the copy of the judgment but were tooked on 24.3.86 by the office of the Labour Court that the copy coulds not be provided as the Copyist's post was lying vacant. The second application for copy of the judgment was filed by the Railway authorities on 19.8.88 and the copy was

received by them on 29.10.1988. On the other hand the learned counsel for the respondents states that the respondents got the copy of the judgment in January, 1987. It is clear from the above narration of facts that the Railway authorities did not take any action to obtain the copy of the judgment between 24.3.86 and 19.8.88, during which period the respondents got the copy. This is nothing but an indication of quark laches on the part of the Railway authorities. In the circumstances we see no reason to condone the delay and dismiss the M.P. as also the main application on quantal 2.

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(A.V.Haridasan) Judicial Member (S.P. Mukerji) Vice Chairman

4.9.89

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